

of the Consolidated Fund of India for the services of the financial year 1990-91 be taken into consideration."

PROF. MADHU DANDAVATE: Sir, I had discussions with almost all the Chief Ministers whether they are Congress or Non-Congress or third force, and I assure them that we will make an arrangement to see that whatever be the sharing of their funds according to the Finance Commission's Report, three months in advance we will give it to them so that the difficulty may not arise. (*Interruptions*)

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That clause 1, the Enacting Formula and the long Title stand part of the Bill."

Demands for Supplementary Grants (Railways) 1990-91 submitted to the vote of Lok Sabha

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

PROF. MADHU DANDAVATE: Sir, I beg to move.

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

(Interruptions).

16.07 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS) 1990-91

[*English*]

MR. DEPUTY SPEAKER: The House will now take up discussion and Voting on the Supplementary Demands for Grants (Railways) for 1990-91.

I think nobody is going to move cut motions to this.

Motion moved:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the Charges that will come in course of payment during the year ending the 31st day of March, 1991, in respect of the heads of Demands entered in the second column thereof—Demand No. 16."

<i>No. of Demand</i>	<i>Name of Demand</i>	<i>Amount of Demand for Grants submitted to the Vote of the House</i>
16	Assets—Acquisition, Construction and Replacement Other Expenditure Capital	Rs. 3,00,000

SHRI ANIL BASU: (Arambagh): Sir, I would like to speak.

MR. DEPUTY SPEAKER: No, no. On Supplementary Demands, the discussion relates only to a matter under discussion and as to why the Supplementary Demands should be accepted or not.

...(Interruptions)...

SHRI ANIL BASU: Sir, regarding the safety aspect, some accidents took place during the last 3-4 months and the compensation declared is much less than the compensation paid in the case of air accidents. So, the compensation should be enhanced in the case of railway accidents.

Regarding the bonus, bonus to railway employees should be paid immediately and there should be an announcement by the Minister in the House right now.

The last thing is that extension of Howrah-Tarakeshwar railway line to Arambagh town is most important. That should be undertaken immediately.

MR. DEPUTY SPEAKER: We generally discuss only as to whether we should give more money to the Government on that item or not and nothing else. We don't discuss the policies and other matters.

(Interruptions)

DR. THAMBI DURAI (Karur): Mr. Deputy Speaker, Sir, I want to make one observation.

Sir, as you said, when you are taking up Supplementary Demands, we are getting an opportunity to say about the functioning of the Department and the requirements of our constituencies regarding railways.

MR. DEPUTY SPEAKER: You know better than I do in this regard.

(Interruptions)

DR. THAMBI DURAI: This is the opportunity that we are going to get to discuss these things. If you stop this, once again we have to come to the House to raise this issue during the Zero Hour.

Regarding my constituency, Karur, I want to say that more funds should be allotted in order to have two over-bridges in Karur Town. In my speech during the discussion on the Railway Budget I raised this and I also demanded to lay the broad gauge railway line from Karur to Salem via Namakkal and Salem-Bangalore metre-gauge should be converted into a broad gauge line. Thus we can connect Kanyakumari and the northern States via Bangalore, by which we can save a lot of money. Somewhere I read that the hon. Minister is going to take this up. I want to know when he is going to take it up and what is the effort he made in this direction.

SHRI P. A. ANTONY (Trichur): Mr. Deputy Speaker, I want to make only three points. Firstly, I would like to know as to what action the Government is going to take to prevent unauthorised persons from entering into the Second Class reserved compartments in the trains which are coming from the southern part of India.

Secondly, there is no public undertaking under the Railways in Kerala for the last so many years. What action Government is going to take to meet unemployment?

Thirdly, the average kilometre running of the railway lines in Kerala is less than the national average. The national average is 2,139 kms. and the average of Kerala is only 984 kms. The Government should do justice to the most southern State of the country for which a person has to travel about 3,000 miles from Delhi.

[Translation]

SHRI DHARM PAL SHARMA (Udhampur): Mr. Deputy Speaker, Sir, I would like to point out to the hon. Minister that I had raised two points in the Northern Zone Informal Consultative Committee. My first point was related to the provision of halt for trains at Kauthua. I have since received a letter in this regard and I am thankful for that. As regards my second point, it was agreed to by the hon. Minister in the House and I want that an assurance to this effect should come from the hon. Minister. The point was in regard to the laying of new railway lines. With reference to a proposal for laying 1000 kilometre long new railway line every year, I had made a request to lay Jammu-Udhampur railway line which is very important from the strategic point.

In response to that demand he had observed that there is no paucity of funds and the project would require an additional amount of Rs. 52 crores which would be provided by the Ministry subject to the condition that the staff is in a position to undertake that work. In this connection I would like to have an assurance from the hon. Minister with reference to his statement that 'money will be no problem', that his technical staff should lay the entire stretch of railway line by 1991.

SHRI BANWARILAL PUROHIT (Nagpur): Mr. Deputy Speaker, Sir, Nagpur is situated at the centre of this country. During the tenure of Shri Madhavrao Scindia a massive agitation was launched and the Government had introduced a train from Nagpur to Bombay. We wrote to the hon. Minister with the request to run the train daily because this train gets overcrowded.

Secondly, we had made a request to introduce a local train between Nagpur and Ambajari to cater to the needs of poor labourers of Nagpur. (Interruptions) Mr. Deputy Speaker, Sir, it is we who pass the Budget and the Demands for Grants.

MR. DEPUTY SPEAKER: Mr. Purohit, please take your seat. I have given you time. Look, please. All the leaders and party whips have decided that it has to be passed. This is also the rule that discussion will be limited to the point whether or not to provide funds for an item in respect of which a demand has been made for additional funds. The entire policy or any other demand is not taken up at the time of discussion on Demands for Grants of the Ministry of Railways. As such please do not do like this.

SHRIMATI SUBHASHINI ALI (Kanpur): Mr. Deputy Speaker, Sir, through you, I would like to tell the hon. Minister of Railways that we are prepared to provide as much funds as he needs. But he should take a decision that all the victimised employees will be reinstated. He should immediately reinstate the employees who have been victimised for the last one, two or three years. We are prepared to provide as much funds as he needs.

Mr. Deputy Speaker, Sir, since 1983 some loco running staff and other staff have been victimised. I would like to make an appeal to the hon. Minister to reinstate them.

16.13 hrs.

[English]

SHRI KADAMBUR M. R. JANARDHANAN (Tirunelveli): Mr. Deputy Speaker, Sir, the Karur-Dindigul-Madurai-Tuticorin broad gauge line should not be a conversion from Madurai, but it should be an extension from Madurai to Tuticorin and more money should be allotted for the Karur-Dindigul-Madurai Tuticorin broad gauge line. Further, Thatchanallur overbridge in my constituency is very important.

[Translation]

SHRI RAM LAL RAHI (Misrikh): Mr. Deputy Speaker, Sir, the proposal of converting a metregauge line into a broadgauge line on the North-

Eastern Railway was included in last year's Budget. But the same has not been included in the Budget of 1990-91. I would like to know from the hon. Minister as to why it has not been included in this year's Budget. I would like to tell the hon. Minister that it is very necessary to include it in this year's Budget.

[English]

MR. DEPUTY SPEAKER: Mr. Minister, are you responding to the points made by the Members?

[Translation]

SHRI RAM LAL RAHI: If this metregauge line is converted into broadgauge, it will establish a direct link between the East and the West parts of the country.

[English]

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): Sir, I have been having informal consultative committee meetings of each Zonal Railway. Various issues which the hon. Members have raised here now have been taken up in the Consultative Committees. No new point, I think, has been brought here. Every issue that has been raised here has been replied to. However, if there are some new points which have not been replied to, I shall reply to the hon. Members later.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): What about reinstatement of those workers who were removed from service as part of victimisation?

SHRI GEORGE FERNANDES: I have already made a commitment.

The commitment will be fulfilled. (Interruptions)

[Translation]

SHRI RAM LAL RAHI: A provision for this had been made in last

year's Budget. Why it has not been included in this year's Budget (Interruptions)

[English]

SHRI GEORGE FERNANDES: About Karur-Namakkal-Salem sector we have taken it up and the survey has been ordered. The moment the survey report comes in hand, I will come back. (Interruptions)

MR. DEPUTY SPEAKER: On behalf of all Members in the House, I will request the Railway Minister to receive the letters, examine them properly and to the extent possible, help them.

SHRI BANWARILAL PUROHIT: He says, "I have no money: I cannot do it." This is his reply.

SHRI GEORGE FERNANDES: I have tried my best to do. (Interruptions)

MR. DEPUTY SPEAKER: This is not going on record. Now the question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the Charges that will come in course of payment during the year ending the 31st day of March, 1991, in respect of the heads of Demands entered in the second column thereof—Demand No. 16".

The motion was adopted.